

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A./100/1255/2021
M.A./100/1553/2021
M.A./100/1580/2021



New Delhi, this the 5th day of July, 2021

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Bhoj Raj Singh, Age 34 years
S/o Late Shri Laxman Singh,
R/o E-413, Hardev Puri Shahdara,
Delhi-110093 ... Applicants

(Through Shri Sachin Chauhan, Advocate)

Versus

1. Govt. of NCTD through
The Chief Secretary,
Govt. of NCTD,
Naya Sachivalaya, I.P. Estate,
New Delhi
2. The Commissioner of Police,
Delhi Police,
Police Headquarters, Jai Singh Road,
New Delhi
3. The Joint Commissioner of Police,
South Eastern Range through
The Commissioner of Police, Delhi Police
Police Headquarters, Jai Singh Road,
New Delhi
4. The Dy. Commissioner of Police,
South District, Delhi
Through the Commissioner of Police, Delhi Police
Police Headquarters, Jai Singh Road,
New Delhi

(Through Ms.Salonee Keshwani for Ms.Esha Mazumdar,Advocate)

ORDER (ORAL)

Hon'ble Mr. R.N. Singh, Member (J)

MA No. 1553/2021

At the outset, Shri Sachin Chauhan, learned counsel for the applicant seeks permission to withdraw the present MA and accompanying Original Application in view of subsequent developments during pendency of MA with liberty to the applicant to avail the remedies in accordance with law, afresh.

2. Permission is granted. MA and the accompanying OA stand dismissed as withdrawn with liberty as aforesaid. Registry is directed to assign appropriate number to the Original Application. Pending other MA also stands dismissed as withdrawn.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

/dkm/daya/akshaya/